

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00582/2020



Chandigarh, this the 31st of August, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Geeta Wati Bishore, widow of Vijay Kumar Bishore, aged about 55 years, resident of House No. 25-B, Block-C, Nishant Bagh, Ambala Cantt (133001) Haryana.

....Applicant

(BY: Mr. Ashutosh Kaushik)

Versus

1. Union of India through its Secretary, Department of Indian Railways, Rail Bhawan, Raisina Road, New Delhi (110001).
2. General Manager, Head Quarters, Northern Railways Baroda House, New Delhi (110001)
3. Divisional Railway Manager, Northern Railway, Ferozepur Division/Cantonment, Ferozpur, Punjab- 152001
4. Senior Divisional Personal Officer, Divisional Railway Manager Office, Northern Railway, Ferozepur Cantonment, Ferozpur, Punjab – 152001.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to grant her the benefit of family pension as well as DCRG on account of death of her husband late Sh. Vijay Kumar Bishore, who unfortunately died on 06.11.2018.



2. Heard.
3. Learned counsel submitted that the applicant will be satisfied if a direction is issued to the respondents to decide the pending representations dated 27.05.2019 and 03.12.2019 (Annexure A-3), followed by legal notice dated 29.02.2020 (Annexure A-4) within a time-frame, in accordance with law.
4. Considering the limited prayer of learned counsel for the applicant, the O.A. is disposed of in limine, with a direction to the respondents to consider and decide the indicated representations (Annexure A-3) in accordance with Rules, Instructions and Law, by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. A copy of the order so passed be duly communicated to the applicant.
5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh
Dated: 31.08.2020

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(SANJEEV KAUSHIK)
Member (J)